

reason is that either the machinery is too old or the management has not been sufficiently efficient. That is why under section 15A, we have instituted enquiries about all these mills and we have found as a result of these examinations that six are to be scrapped and five could be revived.

SHRI BHUPESH GUPTA: The hon. Minister in his reply used at least three 'or's—machinery bad or mismanagement or some other thing. May I know if he is not aware that at least a good part of these mills had been closed as a result of mismanagement and in order to cover up certain things they were deliberately closed? If so, why the Government did not "take action under the Industries (Development and Regulation) Act in these cases?

SHRI MANUBHAI SHAH: Sir, actually some of them have been closed for more than ten years, and as the hon. Member and the House are aware, we are currently running 5 mills—under Government control and management. Wherever it was feasible we have taken over, reopened the mills and restarted their working.

SHRI JASWANT SINGH: I would like to know which are the two mills in Rajasthan which had closed down, and whether they have been scrapped or they have been proposed to be restarted, and, if the latter, who will start them, whether Government or the parties concerned.

SHRI MANUBHAI SHAH: Gopal Industries, Kotah, that is being restarted by the party itself through loan assistance given by the National Industrial Development Corporation—a loan of Rs. 16 lakhs. The other is the Bijoy Nagar Cotton Mills and it is going to be scrapped.

SHRI BHUPESH GUPTA: In view of the fact that the internal finances of many of these mills are sometimes deliberately mismanaged by the authorities, may I know, Sir, whether the Government held any proper en-

quiries into their finances and whether in the light of these enquiries they took their decision as to what should happen to these particular mills?

SHRI MANUBHAI SHAH: These are two questions apart. Wherever under the Company Law there is breach or mismanagement to public detriment—to public interest being jeopardised—suitable action is being taken. These are cases where the mills had to close due to non-profitable working. It was not merely for that one reason. There were several reasons which have been enquired into, and as a result of that enquiry so many have been revived and the others are being scrapped.

PANDIT S. S. N. TANKHA: With regard to the mills which have closed down because of financial difficulties, has the Government taken into consideration the idea of financing these mills?

SHRI MANUBHAI SHAH: Before public finances are lent out to these mills, after they are subjected to a technical examination—just I mentioned about Gopal Mills, Kotah—if we find that giving financial assistance will enable them to revive and work in an economic manner, financial assistance is rendered, but where the corpus is dead and the machinery is too old and obsolete, it is no use putting more public finances to waste.

SHRI ABHIMANYU RATH: What is the gist of the reasons for the Orissa Textile Mill's closure?

SHRI MANUBHAI SHAH: If everybody asks for names, it is interesting, but the Orissa Textile Mills, Bhagat-pur . . .

SHRI ABHIMANYU RATH: I wanted to know the gist of the reasons for its closure.

SHRI MANUBHAI SHAH: Mismanagement and all that are the . . .